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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

APPEAL NO. 29/2022

(Earlier Appeal No. 11/2022 (CZ))

IN THE MATTER OF:

Rathi Special Steels Ltd.

...APPELLANT

//VERSUS//

Commission for Air Quality Management in NCR & Ors.

...RESPONDENTS

INDEX

S.NO.	PARTICULARS	ANNEXURE	PAGE NOS.
•	Reply on behalf of Respondent no. 2 – Rajasthan State Pollution Control Board.		2-4
•	Affidavit in support of the reply		5
•	List of Documents		6

PLACE : BHUWADI

DATE: 24/6/2022



A handwritten signature in blue ink, appearing to read "Sandeep Singh Baghel".

COUNSEL FOR RESPONDENT NO. 2
SANDEEP SINGH BAGHEL

ATTESTED
NOTARY, ALWAR (Raj.)
24 JUN 2022

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

APPEAL NO. 29/2022

(Earlier Appeal No. 11/2022 (CZ))

IN THE MATTER OF:

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Commission for Air Quality Management in NCR & Ors.

...RESPONDENTS

APPLICATION FOR TAKING DOCUMENTS ON RECORD ON BEHALF OF RESPONDENT NO. 2 – RAJASTHAN STATE POLLUTION CONTROL BOARD.

It is humbly submitted on behalf of Respondent No. 2 as under:

1- That the instant appeal is preferred by the Appellant against order dated 21.01.2022 passed by Commission for Air Quality Management in National Capital Region and Adjoining Areas (hereinafter referred to as 'Commission') exercising powers under "Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021" (in short 'Commission Act, 2021') and statutory directions issued by Commission under the provisions of the said Act.

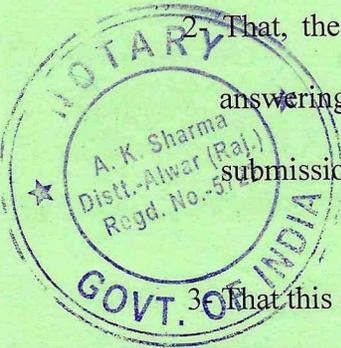
2- That, the Hon'ble Tribunal vide its order dated 21.06.2022 was pleased to direct that the answering respondent 2 i.e. Rajasthan State Pollution Control Board may file written submission, if any.

3- That this supplementary affidavit, in instant reply to Appeal submitted on dated 16-06-2022, is being filed on behalf of the Respondent No. 2 placing on record necessary documents as ordered during the hearing by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the above captioned matter **is filed as Annexure R-2/A.** (List submitted before MoEF

as per direction of Hon'ble NGT)

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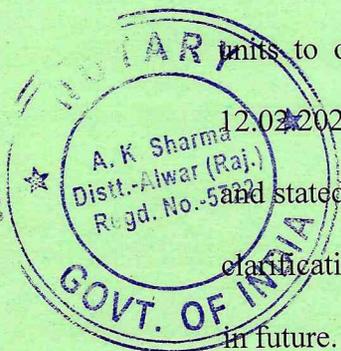
NOTARY, ALWAR (Raj.)
24 JUN 2022



4- That in matter of pending applications for consent to operate pertaining to the re-rolling industries as mentioned in 3, 5, 6, 12, 14, 15, 17, 20 & 28 in the list available in **Annexure-R-2/A**, it is humbly submitted that the MOEF & CC, GOI vide letter J-11011/326/2010-IA-II(I) dated 13-12-2010 has clarified that secondary metallurgical processing units involving operation of reheating furnace does not attract provisions of EIA Notification, 2006 as amended on 1st December, 2009. Subsequently, the order passed by Hon'ble National Green Tribunal on 12.02.2020 in matter of O.A. No. 55/2019 (WZ) was in the matter w.r.t. an industry having cold rolling operation. However, all concerned industries (including hot re-rolling mills involving operation of reheating furnace) were directed by the State Board to apply for Environment Clearance and get covered under EIA Notification, 2006 and submit a copy of the same to the State Board.

Thereafter, concerning units and rolling mill association submitted various representations to the State Board stating that "Hon'ble NGT's order is for compliance only by those rolling mills whose processes are same/similar to that of the CSPL (M/s Chromeni Steel Pvt. Ltd.). The process mentioned in the order includes, Acid pickling, acid handling, acid recovery plant, etc. And even an effluent treatment plant for the treatment of waste water containing Hexavalent Chromium....."

Further, the Rajasthan State Pollution Control Board vide letter dated 27.08.2021 sought clarification from neighboring SPCBs as to whether HPCB/PPCB/U PPCB is asking such units to obtain Environmental Clearance or not in compliance of the NGT Order dated 12.02.2020. Only Punjab Pollution Control Board replied vide their letter dated 27.10.2021 and stated that "Ministry at Sr. no. (ii), itself admitted that there is scope and need for further clarification in the matter regarding certain issues so that there is no subjective interpretation in future. These issues are (1) definition of secondary metallurgy units for the purpose of EIA process, (2) clarification about the types of furnaces under applicability of MoEF&CC notification 2006 and (3) clarifying re rolling vs Cold rolling in the context of Environment Clearance. Therefore, for further smoothening the EC process for present unit and proposals in future, the MoEF & CC may consider issuing further clarifications. Thereafter, no further clarification is received from MoEF & CC regarding the procedure/ modalities to the considered for grant of Environmental Clearance to such industrial units. Thus, RSPCB may



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24 JUN 2022

NOTARY, ALWAR (Raj.)

approach, Ministry for getting the further clarification in the matter.”

Meanwhile, other SPCBs particularly Maharashtra & Karnataka have issued Circulars on 20.07.2021 and 12.10.2021 for obtaining EC by the units on or before 22.10.2021 and 31.10.2021 respectively. Later on due to stage of confusion, a clarification was sought from MOEF & CC, GOI and CPCB, New Delhi by the State Board vide letter dated 09.03.2022. The reply of clarification was received on 13/04/2022 that re-rolling [Hot rolling (or) Cold rolling] is one of the processes in the secondary metallurgical industry and attracts the provisions of EIA notification, 2006. Copies of letter/Circular dated 13-12-2010, 27.08.2021, 27.10.2021, 20.07.2021, 12.10.2021, 09.03.2022 and 13.04.2022 are attached at **ANNEXURE R-2/B**

5- That, after getting final clarification in respect of secondary metallurgical processing units involving operation of reheating furnace, State Board has now issued letters on 28.04.2022 to concerning units in this regard. Copy of letter dated 28.04.2022 is attached at **ANNEXURE R-2/C**.

6- That an Affidavit in support of the reply is also being filed alongwith.

7- That the Answering Respondent craves leaves to make additional submissions during the adjudication of this matter.

PRAYER

It is respectfully prayed to Hon'ble Tribunal that the instant application along with documents may be taken on record on behalf of Rajasthan State Pollution Control Board in interest of justice.

PLACE: Bhiwadi

DATE: 24-6-2022



COUNSEL FOR RESPONDENT NO. 2
SANDEEP SINGH BAGHEL

ATTESTED

NOTARY, ALWAR (Raj.)

24 JUN 2022

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

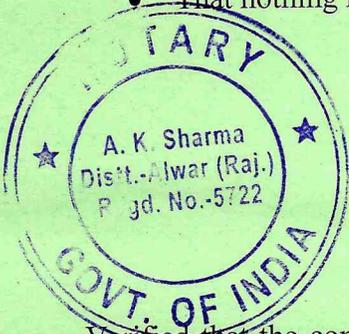
APPEAL NO. 29/2022

(Earlier Appeal No. 11/2022 (CZ))

AFFIDAVIT

I, Amit Sharma S/o Dr Sushil Narayan Sharma, aged 50 years, presently Regional Officer, Rajasthan State Pollution Control Board, Bhiwadi do hereby affirm on oath as under:

- That I am the authorized Representative of the Respondent no. 2 – Rajasthan State Pollution Control Board in the present Appeal and fully conversant with the facts of the case and hence competent to swear on this affidavit.
- That the contents of the Reply being filed are true and correct and based on the documents filed along with the Reply.
- That nothing material has been suppressed or concealed.



[Signature]
Deponent

VERIFICATION

Verified that the content of my affidavit are true and correct to my knowledge, no part of it is wrong and nothing has been kept concealed therefrom.

Verified and signed here on this 24 day of June 2022

[Signature]
Deponent

Deponent Sworn Before me and
Admitted Correct Hence Attested

[Signature]
Notary, Alwar

24 JUN 2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

APPEAL NO. 29/2022

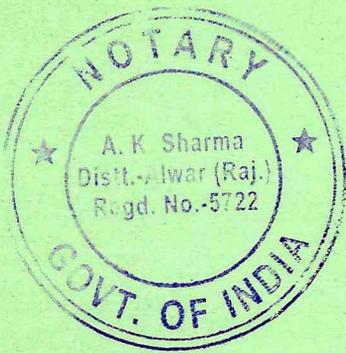
(Earlier Appeal No. 11/2022 (CZ))

LIST OF DOCUMENTS

Sr.No	Particulars	Annexure	Page No.
•	list of industries which were required to have environmental clearance as per the judgment of this Tribunal dated 12.02.2020	R-2/A	7-9
•	Copies of letter/ Circular dated 13-12-2010, 27.08.2021, 27.10.2021, 20.07.2021, 12.10.2021, 09.03.2022 and 13.04.2022	R-2/B	10-24
•	Copies of letter dated 28.04.2022	R-2/C	25-27

PLACE: Bhiwadi

DATE:



COUNSEL FOR RESPONDENT NO. 2
SANDEEP SINGH BAGHEL

ATTESTED

NOTARY, ALWAR (Raj.)
12 4 JUN 2022



कार्यालय दिल्ली (राजिस्ट्रार) 253 Gen 796

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
 Phone : 0141-2716804, 2716907e-mail : member-secretary@rpcb.nic.in
 TollFree HelpLine No. : 18001806127 Ext.

Registered Post

F-Tech /RPCB/HOGM/Gen-796/1016-1018

Date: 28/12/2020

Director,
 Impact Assessment Division,
 MOEF&CC, Indira Paryavaran Bhawan,
 Jor Bagh, Road, Aliganj, New Delhi- 110003.

Sub: Order dated 12 February, 2020 of Hon'ble National Green Tribunal in O.A No. 55/2019 (WZ) in the matter of Gajubha Jesar Jadeja v/s Union of India & Ors.- Request for providing list of re-rolling/cold rolling units established or operating with a CTE/CTO from the concerned State Pollution Control Board (SPCBs)/ Pollution Control Committees (PCCs) without obtaining prior Environment Clearance from MoEF&CC/Concerned SEIAA - regarding.

Ref:-

1. MOEF&CC letter no. F. No. IA-J-11013/8/2019-IA-II (I) dated 22.10.2020.
2. This office letter no. F-Tech /RPCB/HOGM/Gen- 796/793-808 dated 19.11.2020 (Copy enclosed).

Sir,

With reference to above and in continuation this office letter dated 19.11.2020, this is to inform you that re-rolling/cold rolling units located in State of Rajasthan are being directed to apply for fresh Environmental Clearance to the competent authority and get covered under EIA Notification 2006, if applicable, before 11.02.2021 and submit details and copy of the same to the State Board.

As per available records, there are 30 re-rolling/cold rolling units in Rajasthan state and status of these units is enclosed at annexure- A.

This bears approval from competent authority.

Encl: As above.

Yours sincerely,


 Member Secretary

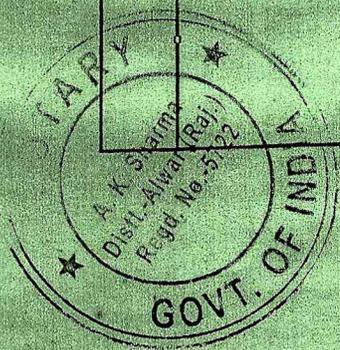
Copy to the following:-

1. The Regional Director, Central Pollution Control Board, Regional Directorate (Central), Parivesh Bhawan, Paryavaran Parisar, E-5, Area Colony, Bhopal, M.P.-462016. (cpcb.bhopal@gmail.com)
2. Master File.


 Sr. Environmental Engineer (HOGM)

**List of Re-Rolling/Cold rolling units requiring EC
and their consent Status- regarding**

Sr.no.	Name	Address of the unit	EC status as per available records	Last CTO issued on	CTO valid upto	Remarks
1	M/s Bansiwala Iron & Steel Re-Rolling Mills	Adarsh Nagar, Ajmer	Not applied	3/4/2019	2/29/2024	
2	M/s Raghuvver Metals Industries Ltd	Village-Bidikhyawas, Nasirabad Road, Ajmer	Applied for EC on 11.02.2021	8/31/2018	4/30/2023	
3	M/s R.S. Infra Transmission Ltd	A-241-242 B, Road No 6D, Viswakarma Industrial Area, Jaipur	Applied for EC on 10.08.2021	3/28/2017	8/31/2021	CTO renewal App. dt: 28.04.2021 Pending
4	M/s SHRI SHARMA STEEL TECH (INDIA) PRIVATE LIMITED	KHASRA NO. 245/246, BEHIND MURTI KALA ZONE, VILLAGE BAWRI, SARNA DUNGAR INDUSTRIAL AREA, Jaipur	Applied for EC on 29.01.2021	11/25/2020	6/30/2025	
5	M/s SHREE KRISHNA ROLLING MILLS (JAIPUR) LIMITED	37, INDUSTRIAL AREA, JHOTWARA, Jaipur	Applied for EC	1/1/2014	12/31/2018	Applications dt: 01.03.2021 & 23.03.2021 Pending
6	M/s SHRI SHARMA STEEL ROLLING MILLS PRIVATE LIMITED	90-A,B,C & 91 B, JHOTWARA INDUSTRIAL AREA, Jhotwara, Jaipur	Not Applied	1/2/2019	8/31/2022	CTO Valid, App. For CTO renewal dt: 06.05.2022 is pending
7	M/s Mangala Product Pvt Ltd	B-235, Road No 9, Viswakarma Industrial Area, Jaipur	Applied for EC on 10.02.2021	12/17/2018	5/31/2023	
8	M/s KIRAN INFRA ISPAT LTD. (Badaya Ispat Ltd.)	F-947-949, Road No. 14, VKIA, Jaipur	EC obtained	6/15/2018	9/30/2022	
9	M/s HariKripa Business Venture Pvt. Ltd.	SP-37, Kaladera Industrial Area, Kaladera, Chomu, Jaipur	EC obtained	6/24/2019	7/31/2023	
10	M/s Prem Jain Ispat Udyog Private Limited	SP- 256, Kuber EXT. Industrial Area, Ranpur, Ladpura, Kota	As per unit RIICO already obtained EC including steel Rolling mill	8/20/2020	3/31/2024	CTO Revoked on 30.05.2022



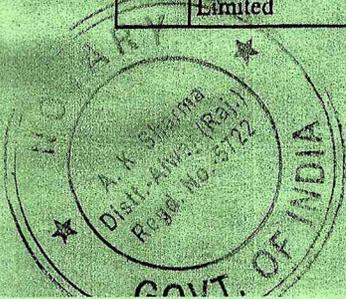
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NOTARY, ALWAR (Raj)

11	M/s Amar Pratap Steel (P) Ltd.	A-161, RIICO Industrial Area, Bagru Ext-II, Tehsil: Sanganer District: JAIPUR	Not Applied	12/26/2018	8/31/2022	
12	M/s Mangala Ispat (Jaipur) Ltd.	SP-187 to 189, RIA, Phase-II, Extension, Bagru, Tehsil: Sanganer, District: Jaipur	EC obtained	12/2/2019	3/31/2024	CTO Valid, CTO dated 27.11.2021 Pending
13	M/s Nirman Infra Steel Pvt. Ltd.	Khasra No. 1/542, 11 & 12, Near RIICO Industrial, Area, Bagru Extn. Chirota Tehsil: Sanganer, District: Jaipur	Not Applied	7/9/2019	6/30/2022	
14	M/s Premier Bars Pvt. Ltd.	A-106 RIICO Industrial Area, Extn-II, Bagru Tehsil: Sanganer, District: Jaipur	EC obtained	12/21/2017	10/31/2021	CTO renewal App. dt: 19.09.2021 Pending
15	M/s Sanjog Steels Pvt. Ltd.	E-170-173, Phase II, Extension, RIICO Industrial Area, Bagru Tehsil: Sanganer, District: JAIPUR	EC obtained	3/5/2019	7/31/2022	CTO renewal App. dt: 12.04.2022 Pending
16	M/s KAMAL SPONGE STEEL	A-160 RIICO INDUSTRIAL AREA BAGRU BAGRU RAWAN Sanganer Jaipur	Not Applied	Nil	Nil	
17	M/s Rathi Bars Ltd.	SP-7, RIA, Khushkhera, Bhiwadi	Applied for EC on 14.06.2022	4/30/2018	6/30/2021	CTO renewal App. dt: 27.02.2021 Pending
18	M/s Ashiana Manufacturing India Ltd.	A-47 & 50, RIA, Kehrani, Bhiwadi	Not Applied	5/20/2020	1/31/2024	
19	M/s Rathi TMT Saria Pvt. Ltd.	SP-71 & 72, RIA, khushkhera, Bhiwadi	Not Applied	2/22/2019	8/31/2022	
20	M/s Rathi Special Steel Pvt. Ltd.	SP-29 & F-20 to 24, RIA, Khushkhera, Bhiwadi	Applied for EC on 10.05.2022	6/21/2018	7/31/2021	CTO renewal App. dt: 10.03.2021 Pending
21	M/s Elegance TMT Pvt. Ltd. (Old Name DSR Steels Pvt. Ltd.)	812/B-4 & 5, Ph-III, RIA, Bhiwadi	Not Applied	8/29/2018	5/31/2023	
22	M/s RGTL Industries Ltd., (Old Name:- Rathi Rajasthan Steels Mills Ltd.)	SP-293 to 296, RIA, Chopanki, Bhiwadi	Not Applied	4/7/2021	9/30/2024	
23	M/s Ashiana Ispat Ltd.	A-1116, RIA Bhiwadi	Not Applied	5/29/2018	1/31/2023	
24	M/s Kamdhenu Limited	A-1114, RIA, Bhiwadi	EC obtained	1/28/2020	4/30/2024	

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25	M/s Rathi Steels (Dakshin) Ltd.	SP-A-1, RIA, Khsuhkera, Bhiwadi	Applied for EC on 13.06.2022	12/27/2019	10/31/2022	
26	M/s Shrishiti Alloys Pvt Limited	SP-7 (A) RIA Kehrani, Bhiwadi	Not Applied	12/29/2020	3/31/2024	
27	M/s Shree Balaji Rolling Mills	SP-1192 H (A), RIA, Bhiwadi	Applied for EC on 16.06.2022	5/15/2019	10/31/2022	
28	M/s Petropol India Ltd.	A-1121-22, Phase-111, RIA, Bhiwadi	Not Applied	9/13/2017	6/30/2021	CTO renewal App. dt: 24.02.2021 Pending.
29	M/s Synergy Steels	Plot no. 2 MIA, Alwar	EC obtained	2/26/2020	1/31/2024	
30	M/s Synergy Steels	Plot no. 5 MIA, Alwar	Not Applied	9/4/2020	2/28/2024	



ATTESTED

[Signature]
NOTARY, ALWAR (Raj.)

12 0 JUN 2022

F. No. J-11011/326/2010-IA-II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi - 110 003
E-mail: ms.industry-mef@nic.in
Tele/fax: 011 - 2436 3973
Dated: 13th December, 2010

To,

The Director,
M/s Salsan Steels Pvt. Ltd.
H. NO. 222, West Gurunanakpura,
Jalandhar, Punjab- 144008

Ph: 0181-5015735 Fax: 0181-2291259
E-mail: salsansteels@yahoo.com

Sub: Proposed manufacturing Unit of TMT bars 200 MT/day at Village Ramnagar, District Una in Himachal Pradesh by M/s Salsan Steels Pvt. Limited- reg. TORs

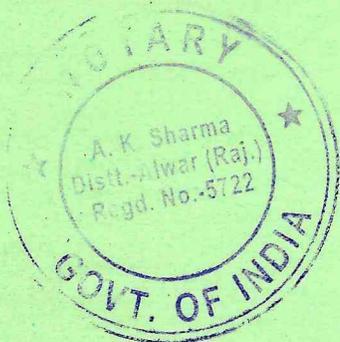
Sir,

This is in continuation of this Ministry's earlier letter of even no. dated 25.10.2010 and your letter dated 29.10.2010 and 12.11.2010 on the above mentioned subject requesting the Ministry to reconsider the proposal as this does not require environmental

2. The matter has been examined in the Ministry. It is noted that the manufacturing process for TMT bars involves processing of the billets in the steel processing unit. The TMT bar mill will comprise charging grade and pusher type re-heating furnace. The input material will be mild steel billets. The billets will be charged and heated at a temperature of 1200°C in the reheating furnace and rolled in the rolling mill. Due to successive rolling in the mill train, the billets get converted to finished bars. These bars will undergo thermo mechanical treatment.

4. As per the EIA Notification, 2006, the non-toxic secondary metallurgical processing industries about 5,000 ton/annum listed as 'B' category required prior environmental clearance. However, as per the EIA Notification amended on 1st December, 2009, "the secondary metallurgical processing industrial unit involving operation of furnaces only such as induction and electric arc furnaces, submerged arc furnace and cupola furnace with capacity more than 30,000 ton/annum would require prior environmental clearance."

5. In view of the above, secondary metallurgical processing industrial unit involving operation of re-heating furnace does not attract the provisions of EIA Notification, 2006, as amended on 1st December, 2009. However, you may obtain



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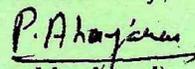
NOTARY, ALWAR (Raj.)

24 JUN 2010

necessary clearances under the Air and Water Acts and Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 as may be applicable in this case.

6. This issues with the approval of the Competent Authority.

Yours faithfully,


(Dr. P.L. Ahujarai)
Scientist 'F'

Copy to: The Chairman, HP State Environment Protection and Pollution Control Board, 'Him Parivesh', Phase-III, New Shimla-171009


(Dr. P.L. Ahujarai)
Scientist 'F'



ATTESTED

NOTARY, ALWAR (Raj.)
24 JUN 2022

BHIWADI ROLLING MILL ASSOCIATION

PLOT NO. A-1114, PHASE-III, RIICO INDUSTRIAL AREA, BHIWADI-301019, DISTT. ALWAR (RAJ.)

Ref. No. :

Date :

Dated. 12/04/2021

To,

The Secretary,
Ministry of Environment, Forest and Climate Change (MoEFCC)
Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi - 110 003

Subject: Compliance to the Hon'ble NGT's Order by the Re-Rolling/Cold Rolling Mills Regarding

Dear Sir,

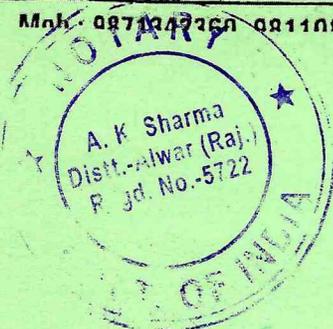
There are ten industries in Bhiwadi producing steel bars from steel billets through metal forming process which involves heating of the billets in reheating furnaces followed by their rolling using mechanical forces. This process is called "Thermo Mechanical Treatments (TMT)" and the product is called Steel TMT Bars. All these industries are very active and environmentally conscious members of the Bhiwadi Rolling Mill Association (BRMA).

The Hon'ble NGT's Order dated 12-2-2020, on the OA No. 55/2019(WZ) in the matter of Gajubha Jesar Jadeja Vs Union of India and Others involving the reported non-compliance by M/S Chromeni Steel Pvt Ltd (CSPL), Mundra, requires covering of the re-rolling/cold rolling mills in the EIA Notification 2006. The MoEFCC has accordingly directed the SPCBs/PCCs to provide details of such industries and also take action for making them apply for EC and get covered in the EIA Notification 2006, **if applicable**. The SPCBs have accordingly directed the industries for compliance of the Hon'ble NGT's order, **if applicable**. A copy of the letter received from the Rajasthan Pollution Control Board by one of our member industry is attached for your ready reference. The mentioning of "if applicable" in the letter received by the industries has left them to find out the applicability of the EIA notification 2006 on their own for the facilities which they got established and brought into operation after obtaining all the required consents from the concerned SPCBs.

We have examined the above-mentioned order of the Hon'ble NGT and we find that this order is for compliance only by those rolling mills whose processes are same/similar to that of the CSPL. The process at CSPL mentioned in the order includes, Acid Pickling, acid handling, acid recovery plant, etc. and even an Effluent Treatment Plant (ETP) for the treatment of waste water that contains Hexavalent Chromium. It may be noted here that the Pollution Index score of the pickling process alone (as per the CPCB's classification of industries into red, orange, green and white categories) is as high as 83.

The order of the Hon'ble NGT is based on the MoEFCC's clarification issued on August 14, 2019. However, the clarification only tells that the definitions of the metallurgical Processes given in the EIA Technical Guidance Manual (TGM) on metallurgical Industry are to be followed for deciding the applicability of the EIA Notification 2006 on these industries. The TGM was published in August 2010 i.e almost four years after the publication of the EIA Notification 2006 and that too only as a guidance manual. The definitions given in the TGM if followed as such will mean all the activities **right from the recovery of metals from metallic wastes to making of the metallic products from pure metals**, getting classified as secondary metallurgical processes.

Mob. 9871247261 9811092052 9810165125 Email: bhiwadirollingmillassociation@gmail.com



ATTESTED
NOTARY, ALWAR (R-1)

24 JUN 2021

BHIWADI ROLLING MILL ASSOCIATION

PLOT NO. A-1114, PHASE-III, RIICO INDUSTRIAL AREA, BHIWADI-301019, DISTT. ALWAR (RAJ.)

Ref. No. :

Date :

You will therefore kindly agree that the order dated 12-2-2020 of the Hon'ble NGT is not just a matter of rolling mills but an indication of the need reviewing and amending EIA Notification 2006 to make the requirement of obtaining the EC applicable to those secondary metallurgical process industries whose environmental, Economic and social impacts require ensuring the sustainability of the sites where such faculties are proposed to be put up in future.

We have therefore reviewed the relevant/concerned documents in-depth for identification of issues that need urgent attention for their resolution and prepared a discussion paper on "Applicability of EIA Notification 2006 to Secondary Metallurgical Processing Industries". The paper includes the letters issued by MoEFCC and CPCB in the past confirming the non-applicability of the EIA Notification 2006 to the Steel TMT Bar manufacturing Industries.

The discussion paper is attached herewith for your kind perusal and consideration please.

Thanking you,

Yours Faithfully,

For Bhiwadi Rolling Mill Association


(Nitin Gupta)
Honorary Secretary

✓ c.c. To :- Regional office. R PCB Bhiwadi



ATTESTED

NOTARY, ALWAR (Raj.)
12 4 JUN 2022



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2716804, 2716907 e-mail : member-secretary@rpcb.nic.in

TollFree HelpLine No. : 18001806127 Ext. 7

Registered/ Email

30

Date 27.08.2021

F-Tech /RPCB/HOGM/Gen- 796/541-543

1. Member Secretary,
Haryana State Pollution Control Board,
C-11, Sector -6, Panchkula- 134109, Haryana.
2. Member Secretary,
Punjab State Pollution Control Board,
Vatavaran Bhawan, Nabha Road, Patiala, Panjab.
3. Member Secretary,
Uttar Pradesh State Pollution Control Board,
Building No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow- 226010, U.P.

Sub: Order dated 12 February, 2020 of Hon'ble National Green Tribunal in O.A. No. 55/2019 (WZ) in the matter of Gajubha Jesar Jadeja v/s Union of India & Ors.- Request for providing list of re-rolling/cold rolling units established or operating with a CTE/CTO from the concerned State Pollution Control Board (SPCBs)/ Pollution Control Committees (PCCs) without obtaining prior Environment Clearance from MoEF&CC/Concerned SEIAA - regarding.

Ref:- MOEF&CC letter no. F. No. IA-J-11013/8/2019-IA-II (I) dated 22.10.2020 along with Hon'ble NGT's order dated 12.02.2020 (Copy enclosed).

Sir,

This is in reference to MOEF&CC letter dated 22.10.2020 vide which MOEF&CC has requested the State Boards to take further action as per the direction of Hon'ble NGT so that Re-rolling / Cold rolling units apply for fresh Environmental Clearance and get covered under EIA Notification 2006, if applicable, before 11.02.2021.

Some of the units located in Bhiwadi which are only having a rolling mill without any generation of effluent and which are using ingots as its raw material have represented to the Raj. State Pollution Control Board that they are not required to obtain Environmental Clearance as per the said order of the Hon'ble NGT. They have argued that the said order is applicable only on the reheating rolling mills or rolling mills generating effluents in pickling operations, acid handling etc.

In view of the above, it is requested to kindly clarify as to whether HPCB/ PPCB /UPPCB is asking such units to obtain Environmental Clearance or not in compliance of the above mentioned order of the Hon'ble NGT.

This bears approval from competent authority.

Encl: as above.

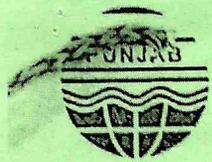
Yours sincerely,

(Anand Mohan)
Member Secretary



ATTESTED
NOTARY, ALWAR (Raj.)

24 JUN 2021



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

15

No. ... 23567
To

Dated 27/10/2021

The Member Secretary,
Rajasthan State Pollution Control Board,
Headquarter, 4, Institutional Area,
Jhalana Doongri, JAIPUR-302004.

Subject: Order dated 12.02.2020 of Hon'ble National Green Tribunal in O.A. No. 55/2019 (WZ) in the matter of Gajubha Jesar Jadeja Vs Union of India & Ors – Request for providing list of re-rolling/cold rolling units, established or operating with a CTE/CTO from the concerned SPCBs/PCCs without obtaining prior Environmental Clearance from MoEF&CC/concerned SEIAA regarding.

Reference: Your Office letter No. RPCB/HOGM/Gen-796/542 dated 27.08.2021. (30/c)

It is intimated that the MoEF&CC in its letter No. IA-J-11013/8/2019-IA-II(I) dated 22.10.2020 addressed to the SPCBs, has advised to send the list of such units which are established or operating with a CTE/CTO but without obtaining prior Environment Clearance from MoEF&CC/SEIAA as per the format provided by the Ministry. Accordingly, Punjab Pollution Control Board vide letter dated 01.03.2021 has provided the list of re-rolling/cold rolling units on the prescribed format to the MoEF&CC, New Delhi.

It is pertinent to mention here that in the above referred communication, ministry at sr. no. ii, itself admitted that there is scope and need for further clarification in the matter regarding certain issues so that there is no subjective interpretation in future. These issues are (1) definition of secondary metallurgy units for the purpose of EIA process, (2) clarification about the types of furnaces under applicability of MoEF&CC notification 2006 and (3) clarifying re-rolling vs. cold rolling in the context of Environment Clearance. Therefore, for further smoothening the EC process for present units and proposals in future, the MoEF&CC may consider issuing further clarifications.

Thereafter, no further clarification is received from MoEF&CC regarding the procedure/modalities to be considered for grant of Environmental Clearance to such industrial units. RSPCB may approach, ministry for getting the further clarifications in the matter.

9/11/21

MS/HOGM

11/11

15/11

15.12.21
USE

(Krunesh Garg)
Member Secretary

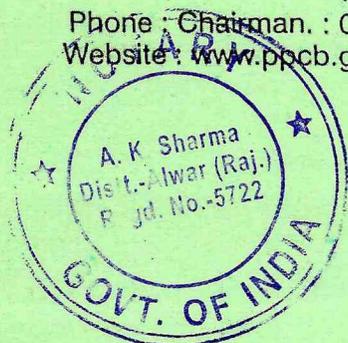
1957
9/11/2021

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



ATTESTED

NOTARY, ALWAR (Raj.)

24 JUN. 2021

MAHARASHTRA POLLUTION CONTROL BOARD

Phone No. : 24010437 / 24020781

Visit us at : <http://mpcb.gov.in>

E-mail : jdair@mpcb.gov.in



Kalpataru Point 2nd Floor,
Sion Matunga Scheme Road No. 8,
Near Sion Circle,
Sion (E), Mumbai - 400 022.

"Your Service is our Duty"

No./MPCB/ID(CAPC)/Rolling Mill/TB/B-0141

CIRCULAR

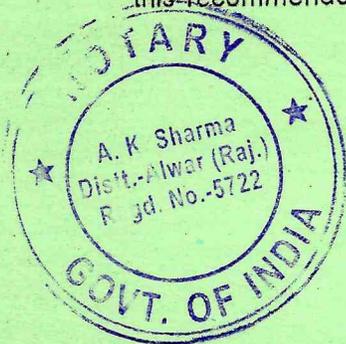
Date 20/07/2021.

- Sub** Re-Rolling/Cold Rolling units/Cold Rolled Coils established or operating with Consent to Establish/Operate form SPCB required Environment Clearance
- Ref** 1 Order dated 12th February, 2020 of Hon'ble National Green Tribunal in O.A. No. 55/2019 (WZ) in the matter of Gajubha Jesar Jadeja vs Union of India & Ors.
- 2 Ministry of Environment Forest & climate Change, Govt. of India letter No. IA-J-11013/8/2019-IA-II(I) dtd. 22/10/2020.

As per EIA Notification 2006 secondary metallurgical industries are to be appraised for EC as category B projects under schedule 3(a) Metallurgical industries. In case of secondary metallurgical processing industries units, those projects involving operation of furnaces only such as induction and electric arc furnace, submerged arc furnace, and cupola with capacity more than 30000 tons per annum (TPA) would require Environmental Clearance.

Vide order dtd. 12/02/2020 Hon'ble National Green Tribunal, in O.A. No. 55/2019 (WZ) in the matter of Gajubha Jesar Jadeja vs Union of India & Ors. directed MoEF&CC to (i) define secondary metallurgical units for the purpose of EIA process, (ii) clarification about the types of furnace under applicability of MoEF&CC notification 2006, (iii) clarifying re-rolling vs. cold rolling in the context of Environmental Clearance. Therefore, for further smoothening the EC process for present unit and proposals in future, the MoEF&CC may consider issuing further clarifications.

In order to address to instant and similar cases where such re rolling/cold rolling units are established or operating with a CTE/CTO from the concerned State Pollution Control Boards, the Ministry may consider directing the State Pollution Control Boards to get a list of all such cases and take further quick actions so that they apply for EC and get covered by the EIA notification 2006. Since, these units are established or operating under the CTEs/CTOs obtained from a statutory authority i.e. the respective State Pollution Control Boards, a period of one year may be allowed for this recommended conversion to EC. This will also ensure that the units remain in



[Signature]

Page 1 of 2

ATTESTED
NOTARY, ALWAR (RAJ)
24 JUN 2022

operation for the allowed period and closures, unemployment and related social issues/unrests are avoided. During this period of one year, they will have to follow all the conditions imposed under the CTE.CTO."

1. "12. It would appear from the sequence of events that the position that subsisted earlier in respect of Cold Rolled Coils (CRC) of stainless steel was quite obscure as it was not clear as to whether such activity would require environmental clearance under the EIA notification, 2006. The MoEF upon consideration of the expert opinion appears to have now clarified that such industry do require prior environmental clearance but, having regard to the fact that there were a large number of such mills operating on the strength of CTE and CTO, opportunity should be provide to such units to fall within the EC regime by granting a period of at least one year to operate for the purpose."

In compliance of the Hon'ble NGT Order dtd.12/02/2020 in the aforesaid matter, the Re-Rolling/Cold Rolling units/ Cold Rolled Coils established or operating with Consent to Establish/Operate shall apply for Environment Clearance & obtain Environment Clearance from competent authority under the EIA notification 2006 on or before 22/10/2021. Failing in which further legal action will be initiated as per Hon'ble National Green Tribunal given in above order dtd. 12/02/2020.

The above circular will be in force with immediate effect.

This is issued with approval of competent authority of the Board

DA: NCF orders

(Dr. V. M. Motghare) 20/07/2021
Joint Director (Air Pollution Control)

Copy submitted for information to:

1. Member Secretary, MPCB, Mumbai.

Copy F.W.C to:

1. PSO/JD(WPC)/JD(APC)/AS(T)/RO(HQ)/LO(P&L Divn.I & II), MPCB, Mumbai – for information.
2. All Regional Officers/All Sub-Regional Officers, MPCB – for information and necessary action.
3. ASO/EIC-for uploading on MPCB website.



Page 2 of 2

ATTESTED
NOTARY. ALWAR (Raj.)
24 JUN 2022

MAHARASHTRA POLLUTION CONTROL BOARD

18

Phone No. : 24010437 / 24020781

Visit us at : <http://mpcb.gov.in>

E-mail : jdair@mpcb.gov.in



Kalpataru Point 2nd Floor,
Sion Matunga Scheme Road No. 8,
Near Sion Circle,
Sion (E), Mumbai - 400 022.

"Your Service is our Duty"

No./MPCB/JD(APC)/Rolling Mill/TB/B-0142

Date 20/07/2021

To,
Regional Officers,
M.P.C.Board.

- Sub** Re-Rolling/Cold Rolling units/Cold Rolled Coils established or operating with Consent to Establish/Operate form SPCB required Environment Clearance
- Ref** 1 Order dated 12th February, 2020 of Hon'ble National Green Tribunal in O.A. No. 55/2019 (WZ) in the matter of Gajubha Jesar Jadeja vs Union of India & Ors.
2 Ministry of Environment Forest & climate Change, Govt. of India letter No. IA-J-11013/8/2019-IA-II(I) dtd. 22/10/2020.
3 Circular issued vide letter No. MPCB/JD(APC)/Rolling Mill/TB/B-0141 dtd. 20/07/2021

The Maharashtra Pollution Control Board has issued Circular dated 20/07/2021 for "Re-Rolling/Cold Rolling units/Cold Rolled Coils established or operating with Consent to Establish/Operate form SPCB required Environment Clearance.

You are directed to communicate said circular to Re-Rolling/Cold Rolling units/Cold Rolled Coils in your jurisdiction and communicate list of industries on or before 23/07/2021. Failing in which responsibility of implementation of above NGT Order lies on you please note.

(Dr. V. M. Motghare) 20/7/2021
Joint Director (Air Pollution Control)

Encl: as above.

Copy submitted for information to:

1. Hon'ble Member Secretary, MPCB, Mumbai.

Copy to:

1. PSO/JD(WPC)/JD(APC)/AS(T)/RO(HQ)/LO(P&L Divn.I & II), MPCB, Mumbai – for information.
2. All Sub-Regional Officers, MPCB – for information and necessary action.
3. ASO/EIC-for uploading on MPCB website.



ATTESTED

NOTARY, ALWAR (Raj.)
24 JUN 2021



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parlsara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

NO. PCB/48/SEO/MIN/2021-22/ 3472

DATE: 12 OCT 2021

CIRCULAR

Sub: Requirement of Environmental Clearance for Re-rolling/ Cold Rolling Units/Cold Rolled Coils established or operating with Consent for Establishment/ Consent for Operation from the Board – reg.

- Ref:**
1. Hon'ble National Green Tribunal, Principal Bench, New Delhi in order dated: 12.02.2020 in the matter of the Original Application No. 55/2019.
 2. Director, Ministry of Environment, Forest & Climate Change, Government of India letter to all the SPCB/UTPCC vide F. No. IA-J-11013/8/2019-IA.II(I) dated: 22.10.2020.
 3. Ministry of Environment, Forest & Climate Change, New Delhi E-mail to the Head Office dated: 06.10.2021.

%%%%%%%%

As per EIA Notification, 2006 Secondary Metallurgical Industries are to be appraised for Environmental Clearance as Category 'B' Projects under schedule-3(a) Metallurgical Industries. In case of Secondary Metallurgical Processing Industries, those projects involving operation of furnaces only such induction and electric arc furnace, submerged arc furnace and cupola with capacity more than 30,000 TPA would required Environmental Clearance.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed on order dated: 12.02.2020 in the matter of the Original Application No. 55/2019 vide ref (1) in Sl. No. 07 (iii) has directed the MoEF as below:

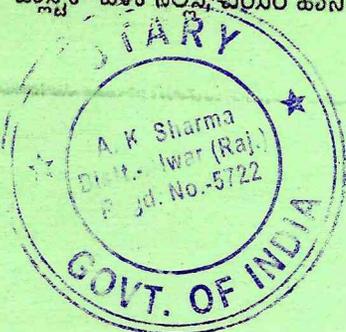
"In order to address to instant and similar cases where such re-rolling/cold rolling units are established or operating with a CTE/CTO from the concerned State Pollution Control Boards, the Ministry may consider directing the State Pollution Control Boards to get a list of all such cases and take further quick actions so that they apply for EC and get covered by the EIA notification 2006. Since, these units are established or operating under the CTEs/CTOs obtained from a statutory authority i.e. the respective State Pollution Control Boards, a period of one year may be allowed for this recommended conversion to EC. This will also ensure that the units remain in operation for the allowed period and closures, unemployment and related social issues/unrests are avoided. During this period of one year, they will have to follow all the conditions imposed under the CTE/CTO."

In continuation, Sl. No. 12 states that;

"It would appear from the sequence of events that the position that subsisted earlier in respect of Cold Rolled Coils (CRC) of stainless steel was quite obscure as it was not clear as to whether such activity would require environmental clearance under the EIA notification, 2006. The MoEF upon consideration of the expert opinion appears to have now clarified that such industry do require prior environmental clearance but, having regard to the fact that there were a large number of such mills operating on the strength of CTE and CTO, opportunity should be provide to such units to fall within the EC regime by granting a period of at least one year to operate for the purpose."

"ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ"

AVOID USE OF PLASTIC BE 'ECO' FRIENDLY



ATTESTED

NOTARY, ALWAR (Raj)

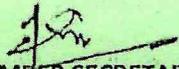
24 JUN 2022

In compliance to the Hon'ble National Green Tribunal order dated: 12.02.2020 in the aforesaid matter, the Re-rolling/Cold Rolling units/Cold Rolled Coils established or operating with Consent for Establishment and Consent for Operation shall apply for Environmental Clearance and obtain Environmental Clearance from the Competent Authority under the EIA Notification, 2006 on or before 31.10.2021. Failing in which, further legal action will be initiated as per Hon'ble National Green Tribunal in order dated: 12.02.2020.

The above circular will be in force with immediate effect.

This circular is issued with the prior approval by the Competent Authority, KSPCB.

Encl.: Hon'ble NGT order dated: 12.02.2020 in the matter of the O.A. No. 55/2019 (WZ)


MEMBER SECRETARY
KARNATAKA STATE POLLUTION CONTROL BOARD

OP 12/10/21
12/20

To,

1. The Chief Environmental Officer, KSPCB, Head Office, Bengaluru for information.
2. The Senior Environmental Officers, KSPCB, Head Office, Bengaluru for information.
 - a) 17 Category, b) Infrastructure Cell, c) Waste Management Cell, d) Non-EIA Bengaluru, e) Non-EIA Other than Bengaluru, f) Corporate Cell and g) E-Governance.
3. All the Zonal Senior Environmental Officers, KSPCB for information.
 - a) Bengaluru City, b) Bengaluru North, c) Bengaluru South, d) Bengaluru East, e) Mysuru, f) Mangaluru, g) Dharwad, h) Ballari, i) Chitradurga and j) Kalaburagi.
4. All the Regional Officers, KSPCB for information.
 1. Bng City-East, 2. Bng City-West, 3. Bng City-South, 4. Peenya, 5. Dasarahalli, 6. Doddaballapura, 7. Nelamangala, 8. Yelahanka, 9. Anekal, 10. Bommanahalli, 11. Rajarajeswari Nagar, 12. Ramanagara, 13. Sarjapura, 14. Chikkaballapura, 15. Hoskote, 16. Kolar, 17. Mahadevpura, 18. Chamarajanagara, 19. Hassan, 20. Mandya, 21. Kodagu, 22. Mysuru-1, 23. Mysuru-2, 24. Chikkamagaluru, 25. Karwar, 26. Mangaluru, 27. Udupi, 28. Bagalkot, 29. Belgaum, 30. Chikkodi, 31. Dharwad, 32. Haveri, 33. Gadag, 34. Ballari, 35. Koppal, 36. Raichur, 37. Chitradurga, 38. Davanagere, 39. Shivamogga, 40. Tumkur, 41. Vijayapura, 42. Bidar, 43. Gulbarga and 44. Yadgiri.
5. P.A. to Chairman for information and bring to the notice of the Chairman, KSPCB.
6. P.A. to Member Secretary for information and bring to the notice of the Member Secretary, KSPCB.
7. The Senior Environmental Officer, E-Governance, KSPCB, Head Office, Bengaluru for information and to upload it to the Board website.
8. Help Desk, KSPCB, Head Office, Bengaluru for information.
9. Case File



ATTESTED

NOTARY. ALWAR (Raj)

24 JUN 2022



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB Helpline No. : 0141-2716877

F (Tech) RPCB/OGM/ Gen- 796/1629-1650 ^{Registered}

Date: 09/03/2022

1. Director- IA Division,
Ministry of Environment, Forest and Climate Change,
Vayu Wing, 3rd Floor, Indira Paryavarn Bhawan,
Jor Bagh Road, Delhi-110003.
2. Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Subject: - Order dated 12 February, 2020 of Hon'ble National Green Tribunal in O.A. No. 55/2019 (WZ) in the matter of Gajubha Jesar Jadeja v/s Union of India & Ors.- Applicability of Environment Clearance in the matter of re-heating furnaces /units engaged in rolling operations (such as TMT bars, Angle, Section, Rolling items etc - regarding.

Ref:-

1. MOEF&CC letter no. F. No. IA-J-11013/8/2019-IA-II (I) dated 22.10.2020.
2. This office letter dated 28.12.2020 (Copy enclosed).

Sir,

As per EIA Notification, 2006, secondary metallurgical industries are to be appraised for Environment Clearance as category B projects under schedule 3(a) Metallurgical industries. In case of secondary metallurgical processing industries, those projects involving operation of furnaces only such as induction and electric arc furnace, submerged arc furnace and cupola, with capacity more than 30,000 tons per annum (TPA) require Environmental Clearance.

Vide order dtd. 12/02/2020 Hon'ble National Green Tribunal, in O.A. No.55/2019 (WZ) in the matter of Gajubha Jesar Jadeja vs Union of India & Ors., directed MoEF&CC to (i) define secondary metallurgical units for the purpose of EIA process, (ii) clarification about the types of furnace under applicability of MoEF&CC notification, 2006, (iii) clarifying re-rolling vs. cold rolling in the context of Environmental Clearance. Therefore, for further smoothening the EC process for present unit and proposals in future, the MoEF&CC may consider issuing further clarifications.

In order to address instant and similar cases where such re -rolling/cold rolling units are established or operating with a CTE/CTO from the concerned State Pollution Control Boards without obtaining prior Environment Clearance, the Ministry vide its letter dated 22.10.2020 requested the State Boards to provide a list of all such cases and take further quick actions so that they apply for EC and get covered by the EIA notification, 2006.

In compliance of the Ministry's letter, a list of all such cases was submitted by the RSPCB vide its letter dated 28.12.2020 and industries located in State of Rajasthan were directed to apply for fresh Environment Clearance to the competent authority and get covered under EIA



ATTESTED

NOTARY, ALWAR (Raj)

24 JUN 2022

Notification 2006, if applicable, before 11.02.2021. Also, in compliance of the order in this duration the industries were allowed to remain in operation to avoid social issues/unrests.

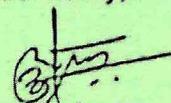
It is further submitted that there is lot of confusion among the operators of re-heating furnaces engaged in rolling operations about the applicability of Environment Clearance to reheating furnaces (such as TMT bars, Angle, Section, Rolling Items etc.) and thereby, they have submitted various representations to the State Board, CPCB & MOEF&CC in this matter.

Also, applications for CTP/ CTO (fresh/ renewal/ expansion) of such units are pending with the State Board for want of Environmental Clearance.

In view of the above, it is requested to clarify as to whether Environment Clearance is applicable to re-heating furnaces engaged in rolling operations or not in compliance of the above mentioned order of the Hon'ble NGT so that decision on pending applications may be taken and industries may be directed accordingly.

This bears approval of the competent authority.
Encl: as above.

Yours sincerely,

ok

(Anand Mohan)
Member secretary



ATTESTED

NOTARY, ALWAR (Raj.)
24 JUN 2022

91

23

F.No. IA-J-11013/24/2022-IA-II(I)
Governments of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003
E-mail: r.sundar@nic.in
Tel: 011-20819378

Dated: 13th April, 2022

To

✓ Shri Anand Mohan,
Member Secretary,
Rajasthan State Pollution Control board,
Headquater, 4, Institutional Area, Jhalna Doongri,
Jaipur-302004
Email: member-secretary@rpcb.nic.in

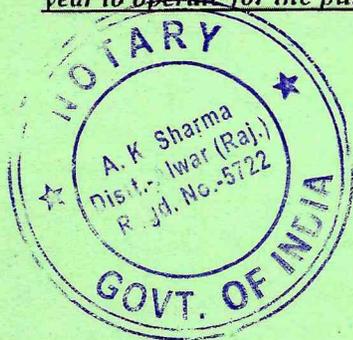
Subject: Order dated 12/02/2020 of Hon'ble NGT in Original Application no. 55 of 2019 (WZ) in the matter of Gajubha Jesar Jadeja Vs Union of India – Clarification the applicability of EC in the matter of reheating furnaces/units engaged in rolling operations for manufacturing of TMT Bars, Angles, Sections Rolling Items etc.– regarding.

Reference: RPCB/OGM/Gen-796/649-1650 dated 09/03/2022 of Rajasthan State Pollution Control Board (RSPCB)

P.S.Y
○
Sir,

Reference is invited to your letter dated 9th March, 2022 on the subject cited above wherein this Ministry was requested to clarify the applicability of EC in the matter of reheating furnaces/units engaged in rolling operations for manufacturing of TMT Bars, Angles, Sections Rolling Items etc., as the CTE/CTO for such units are pending with the RSPCB.

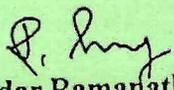
2. It is to inform that as per extant provisions of the Environment Impact Assessment (EIA) Notification, 2006, re-rolling mills [Either Hot Rolling (or) Cold Rolling] falls under secondary metallurgical industry and are to be appraised for Environment Clearance as Category 'B' projects under schedule 3(a) Metallurgical Industries. Further, the Hon'ble NGT in Original Application no. 55 of 2019 (WZ) vide its Order dated 12/02/2020 held that the MoEF upon consideration of the expert opinion appears to have now clarified that Cold Rolled Stainless Steel manufacturing industries do require prior environmental clearance but, having regard to the fact that there were a large number of such mills operating on the strength of CTE and CTO, opportunity should be provide to such units to fall within the EC regime by granting a period of at least one year to operate for the purpose.



ATTESTED
A
NOTARY PUBLIC
24 JUN 2022

3. The aforesaid matter has been examined in this Ministry. It is pertinent to mention here that reheating furnaces are used in Hot Rolling Mill wherein the size, shape and metallurgical properties of steel are changed by repeatedly compressing the hot metal between electrically powered rollers.
4. Considering the above, the undersigned is hereby directed to inform you that re-rolling [Hot rolling (or) Cold rolling] is one of the processes in the secondary metallurgical industry and attracts the provisions of the Environment Impact Assessment (EIA) Notification, 2006.
5. This issues with the approval of Competent Authority.

Yours faithfully,


(Sundar Ramaniathan)
Scientist 'E'



ATTESTED


NOTARY, ALWAR (Raj.)

4 JUN 2022



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

799c
Annexure R-2/c
25

Registered/ Email

F-Tech /RPCB/OGM/Gen- 796/ 110-162

Date: 28.04.2022

To,
All the Re-rolling/Cold rolling units located in the State of Rajasthan.
(As per list enclosed).

Sub: Order dated 12 February, 2020 of Hon'ble National Green Tribunal in O.A. No. 55/2019 (WZ) in the matter of Gajubha Jesar Jadeja v/s Union of India & Ors.- Request for providing list of re-rolling/cold rolling units established or operating with a CTE/CTO from the concerned State Pollution Control Board (SPCBs)/ Pollution Control Committees (PCCs) without obtaining prior Environment Clearance from MoEF&CC/Concerned SEIAA - regarding.

Ref:- 1. MOEF&CC letter no. F. No. IA-J-11013/8/2019-IA-II (I) dated 22.10.2020.
2. State Board's letter no. F-Tech /RPCB/HOGM/Gen- 796/950-1009 dated 24.12.2020.
3. MOEF&CC letter no. IA-J-11013/24/2022-IA-II (I) dated 13.04.2022 (Copy enclosed).

Sir,

With reference to above, in compliance to MOEF&CC letter dated 22.10.2020 and Hon'ble NGT's order dated 12.02.2020, industries involved in re-rolling were directed by the State Board to apply for fresh Environmental Clearance to the competent authority and get covered under EIA Notification 2006, if applicable (having production capacity more than 30,000TPA) and submit details and copy of the same to the State Board.

There was confusion among operators of such types of rolling mills about applicability of obtaining Environment Clearance (EC). Therefore, clarification was requested from the Ministry regarding applicability of EC to re-heating furnaces engaged in rolling operations in compliance of the above mentioned order of the Hon'ble NGT.

Recently the desired clarification from MOEF&CC has been received vide its letter dated 13.04.2022 (copy enclosed) and according to that *re-rolling [Hot rolling (or) Cold rolling] is one of the processes in the secondary metallurgical industry and attracts the provision of the EIA notification, 2006.*

In view of the above, you are again directed to immediately apply for fresh Environmental Clearance to the competent authority, if not applied yet and get covered under the EIA Notification, 2006 and submit details and copy of the same to the State Board without any loss of time, failing which action may be initiated against you without further notice in the matter.

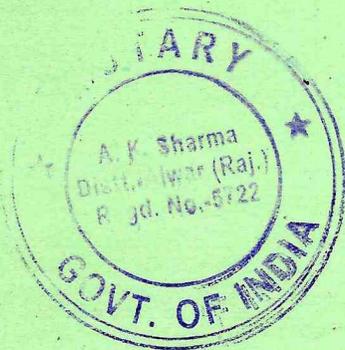
This bears approval from competent authority.

Encl: As above.

Yours sincerely,

(Rajeev Mahnot)

Sr. Environmental Engineer (OGM)



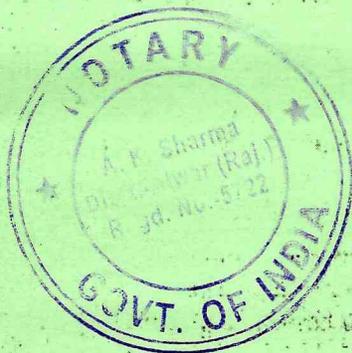
ATTESTED

SECRETARY ALWAR (Raj.)
24 JUN 2022

Copy to the following:-

1. Regional Officer, Regional Office, RSPCB, Alwar, Balotara, Banswara, Bharatpur, Bhilwara, Bhiwadi, Bikaner, Bundi, Chittorgarh, Hanumangarh, Jaipur (N), Jaipur (South), Jaisalmer, Jhalawar, Jhunjhunu, Jodhpur, Kishangarh, Kota, Nagaur, Pali, Rajsamand, Sawai Madhopur, Sikar, Sirohi, Udaipur- You are requested to pursue the unit to get covered under EIA Notification 2006 immediately and provide the factual status of the compliance in the matter.
2. Master File.

Sr. Environmental Engineer (OGM)



ATTESTED

NOTARY, ALWAR (Raj.)

24 JUN 2022

List of Re-Rolling/Cold rolling units established or operating with CTE and CTO from the concerned State Pollution Control Board (SPCBs)/ Pollution Control Committees (PCCs) without obtaining prior Environment Clearance from MoEF & CC/Concerned SEIAA-regarding

	Name	Address of the unit	RO
1	M/s Bansiwala Iron & Steel Re-Rolling Mills	Adarsh Nagar, Ajmer	Kishangarh
2	M/s Raghuvver Metals Industries Ltd	Village- Bidikchyawas, Nasirabad Road, Ajmer	Kishangarh
3	M/s R.S. Infra Transmission Ltd	A-241-242 B, Road No 6D, Viswakarma Industrial Area, Jaipur	Jaipur - North
4	M/s SHRI SHARMA STEEL TECH (INDIA) PRIVATE LIMITED	KHASRA NO. 245/246, BEHIND MURTI KALA ZONE, VILLAGE BAWRI, SARNA DUNGAR INDUSTRIAL AREA, Jaipur	Jaipur - North
5	M/s SHREE KRISHNA ROLLING MILLS (JAIPUR) LIMITED	37, INDUSTRIAL AREA, JHOTWARA, Jaipur	Jaipur - North
6	M/s SHRI SHARMA STEEL ROLLING MILLS PRIVATE LIMITED	90-A, B, C & 91 B, JHOTWARA INDUSTRIAL AREA, Jhotwara, Jaipur	Jaipur - North
7	M/s Mangla Product Pvt Ltd	B-235, Road No 9, Viswakarma Industrial Area, Jaipur	Jaipur - North
8	M/s HariKripa Business Venture Pvt. Ltd.	SP-37, Kaladera Industrial Area, Kaladera, Chomu, Jaipur	Jaipur - North
9	M/s Prem Jain Ispat Udyog Private Limited	SP- 256, Kuber EXT. Industrial Area, Ranpur, Ladhura, Kota	Kota
10	M/s Amar Pratap Steel (P) Ltd.	A-161, RIICO Industrial Area, Bagru Ext-II, , Tehsil: Sanganer District: JAIPUR	Jaipur - South
11	M/s Nirman Infra Steel Pvt. Ltd.	Khasra No. 1/542, 11 & 12, Near RIICO Industrial Area, Bagru Extn. , Chirota Tehsil: Sanganer District: Jaipur	Jaipur - South
12	M/s Sanjog Steels Pvt. Ltd.	E-170-173, Phase II, Extension, RIICO Industrial Area, Bagru Tehsil: Sanganer, District JAIPUR	Jaipur - South
13	M/s KAMAL SPONGE STEEL	A-160 RIICO INDUSTRIAL AREA BAGRU BAGRU RAWAN Sanganer Jaipur	Jaipur - South
14	M/s Rathi Bars Ltd.	SP-7, RIA, Khushkhera, Bhiwadi	Bhiwadi
15	M/s Ashiana Manufacturing India Ltd.	A-47 & 50, RIA, Kehrani, Bhiwadi	Bhiwadi
16	M/s Rathi TMT Saria Pvt. Ltd.	SP-71 & 72, RIA, khushkhera, Bhiwadi	Bhiwadi
17	M/s Rathi Special Steel Pvt. Ltd.	SP-29 & F-20 to 24, RIA, Khushkhera, Bhiwadi	Bhiwadi
18	M/s Elegance TMT Pvt. Ltd. (Old Name DSR Steels Pvt. Ltd.)	812/B-4 & 5, Ph-III, RIA, Bhiwadi	Bhiwadi
19	M/s RGTL Industries Ltd., (Old Name:- Rathi Rajasthan Steels Mills Ltd.)	SP-293 to 296, RIA, Chopanki, Bhiwadi	Bhiwadi
20	M/s Ashiana Ispat Ltd.	A-1116, RIA Bhiwadi	Bhiwadi
21	M/s Rathi Steels (Dakshin) Ltd.	SP-A-1, RIA, Khushkhera, Bhiwadi	Bhiwadi
22	M/s Shrishti Alloys Pvt Limited	SP-7 (A) RIA Kehrani, Bhiwadi	Bhiwadi
23	M/s Shree Balaji Rolling Mills	SP-1192 H (A), RIA, Bhiwadi	Bhiwadi
24	M/s Petropol India Ltd.	A-1121-22, Phase-111, RIA, Bhiwadi	Bhiwadi
25	M/s Synergy Steels	Plot no. 2 MIA, Alwar	Alwar
26	M/s Synergy Steels	Plot no. 5 MIA, Alwar	Alwar
27	M/s Uttam Strips Limited	Plot No. 496 (A& C) Phase 1, RIICO Industrial Area, Bhiwadi	Bhiwadi



ATTESTED
 NOTARY ALWAR (RAJ)

24 JUN 2022